

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD
Court 2**

IA/188(AHM)2021 in CP(IB) 312 of 2018

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. CHOCKALINGAM THIRUNAVUKKARASU, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.03.2021**

Name of the Company: Balaji Developers
V/s
Gordhanbhai Ratanbhai Godhani & Anr.

IA For Directions.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER

(through video conferencing/physical)

Mr. Ravi Karnavat, Advocate appeared on behalf of Applicant. Mr. Atul Sharma, Advocate appeared on behalf of Respondent No. 1 and requesting time to file reply.

Two weeks' time is granted to the Respondent to file reply by serving advance copy to the other side.

Registry as well as the Applicant is directed to issue notice to the remaining Respondents.

List the matter on 28.04.2021



**CHOCKALINGAM THIRUNAVUKKARASU
MEMBER TECHNICAL**

Dated this the 22nd day of March, 2021



**MANORAMA KUMARI
MEMBER JUDICIAL**